

13.06½ hrs.

## STATEMENT RE. METAL CORPORATION OF INDIA (ACQUISITION OF UNDERTAKING) ORDINANCE, 1966

The Minister of Mines and Metals (Shri S. K. Dey): Sir, I beg to lay on the Table a copy of the explanatory statement giving reasons for immediate legislation by the Metal Corporation of India (Acquisition of Undertaking) Ordinance, 1966, as required under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha. [Placed in Library. See No. LT-7229/66].

13.07 hrs.

## COAL BEARING AREAS (ACQUISITION AND DEVELOPMENT) AMENDMENT BILL\*

The Minister of Mines and Metals (Shri S. K. Dey): Sir, I beg to move for leave to introduce a Bill further to amend the Coal Bearing Areas (Acquisition and Development) Act, 1957.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Coal Bearing Areas (Acquisition and Development) Act, 1957."

*The motion was adopted.*

Shri S. K. Dey: Sir, I introduce the Bill.

13.07½ hrs.

MOTION OF NO-CONFIDENCE IN THE COUNCIL OF MINISTERS—  
*Contd.*

Mr. Speaker: The House will take up further consideration of the following motion moved by Shri U. M. Trivedi on the 2nd November, 1966, namely:—

"That this House expresses its want of confidence in the Council of Ministers."

11 hours and 25 minutes have been taken up and 1 hour and 35 minutes remain. I shall call the Prime Minister at 2 o'clock. Shri Swell may continue his speech.

Shri Swell (Assam—Autonomous Districts): Mr. Speaker, Sir, last Friday when I started my speech I said that in the present state of affairs of the country it would not do just to ask this Government to get out. Despite the braggadocio in which the Minister of Railways, Shri S. K. Patil, indulged and the dark hints at some mastermind behind the travails of the country. I would yet subscribe to one central truth that he said that he found nobody on this side of the House to which he would hand over power and that, therefore, he would not advise his party, the Congress Party, to abdicate, for the alternative to abdication in the present state of affairs would be an invitation to chaos.

13.09 hrs.

[MR. SPEAKER in the Chair]

I would rather take the line of Acharya Kripalani and indict this Government before the bar of history and say: you inherited a glorious legacy; history had placed in your hands an opportunity, such as it has placed in the hands of a very few groups of people, of welding one-sixth of the World's population into a great nation. You have had 19 years of an uninterrupted sway and in these years all that you succeeded in doing was to mess up matters outrageously. 15 years of your planning and investment have landed the country today on the brink of a disastrous famine. You devalued the rupee and, along with it, you devalued the country. And yet your exports have not gone up and today you come before the House and the country and

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